

The Payment of Gratuity (Amendment) Act, 2010

NO. 15 OF 2010 [17th May, 2010.]

1. Short title and commencement. - (1) This Act may be called the Payment of Gratuity (Amendment) Act, 2010.(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 4 of Act 39 of 1972. - In section 4 of the Payment of Gratuity Act, 1972, in sub-section (3), for the words "three lakhs and fifty thousand rupees", the words "ten lakh rupees" shall be substituted.

V. K. BHASIN, Secy. to the Govt. of India.